

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 192/MP/2016

- Subject : Petition under Section 79 (1) (f) read with Section 79 (1) (c) of the Electricity Act, 2003 and under Regulation 31(3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for declared capacity and certification thereof by WRLDC/WRPC in respect of the petitioner's 1320 MW (2X660 MW) coal based power project at Nigrie, District Singrauli, State of Madhya Pradesh.
- Date of hearing : 27.7.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Jaiprakash Power Venture Limited (JPVL).
- Respondents : Western Regional Load Despatch Centre and Others
- Parties present : Shri Anand Kumar Srivastava, Advocate, JPVL
Ms. Molshree Bhatnagar, Advocate, JPVL
Shri Aashish Bernard, Advocate, SLDC
Shri Paramhans, Advocate, SLDC
Shri Sanjay Kumar, Advocate, SLDC
Shri Ashok Rajan, POSOCO
Ms. Pragya Singh, POSOCO

Record of Proceedings

Learned counsel for the petitioner submitted that SLDC, Madhya Pradesh has filed an additional affidavit on the matter on 26.6.2017 and requested for four weeks time to file reply to the said additional affidavit. Request was allowed by the Commission.

2. After hearing the learned counsel for the petitioner, the Commission directed the petitioner to file its response to the additional affidavit filed by SLDC, Madhya Pradesh, on or before 28.8.2017. The Commission directed the petitioner that due date of filing the response should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 14.9.2017.

By order of the Commission
Sd/-
(T. Rout)
Chief (Legal)